**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 329 of 2024

IN THE MATTER
RAJENDRA TYAGI . ...**APPLICANT**

VERSUS

STATE OF UP & OTHER ... .**RESPONDENTS**

INDEX

SL. NO.	PARTICULARS	PAGES
1.	**Reply Affidavit on behalf of U.P. Pollution Control Board. Regional Office Noda**	1-5
2.	**ANNEXURE-1** Copy of the site Inspection report	6-12
3.	**ANNEXURE-2** .Copy of the sent to letter Irrigation department	13-14
4.	**Annexure-3** Copy of the order	15-21
5	**Annexure-4** Copy of the order	22-36
6	**Reply Affidavit on behalf of U.P. Pollution Control Board. Regional Office Greater Noida**	37-40
7	**Annexure-1** Copy of the letter dated 11.08.2025	41
8	**Annexure-2** Copy of the letter dated 28.08.2025	42-44
9	**Annexure-3** Copy of the letter dated 23.08.2025	45-46
10	**ANNEXURE-3** Copy of the letter dated10.09.2025	47

NEW DELHI
DATED: 01 .10.2025

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 329/2024

IN THE MATTER OF:

RAJENDRA TYAGI ..... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ..... RESPONDENT

RESPONSE ON BEHALF OF REGIONAL OFFICE, NOIDA, UTTAR PRADESH POLLUTION CONTROL BOARD (R-8) IN COMPLIANCE OF ORDER DATED 28.07.2025.

I, Reetesh Kumar Tewari, S/o Shri J.N. Tewari, aged about 50 years, Regional Officer, Uttar Pradesh Pollution Control Board, Noida, Gautam Buddha Nagar do hereby solemnly affirm and state on oath as under:

1. That I, The Deponent in the above Captioned matter am fully conversant with facts of the case and is competent and authorized to swear the present affidavit.

2. That I, State that the contents of the affidavit have been drafted by my counsel on my instructions and the and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That the present matter came up for hearing on 28.07.2025 when this Hon'ble Tribunal directed as under:

"Learned Counsel appearing for Uttar Pradesh Pollution Control Board (UPPCB) seeks three weeks' time to carry out the extensive inspection of the area concerned and find out projects/constructions which are being done in violation of the environmental norms and initiate action against them."

4. That Uttar Pradesh Pollution Control, through its Regional Officer, Greater Noida and Noida has been impleaded as Respondent No.7 and Respondent No. 8 respectively and notice in the said matter has also been issued by the Hon'ble Tribunal.

5. That officers of the Regional Office, Uttar Pradesh Pollution Control Board, Noida have conducted site visits of all 17 villages of Noida region, namely, Sorkha, Sarfabad, Garhi Chowkandi, Parthla Khanjarpur, Behlolpur, Salarpur, Sultanpur, Raipur, Gejha, Naya Gaon, Shahdara, Ilahbaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli on 11.09.2025 and 12.09.2025. Out of these, 16 villages are under the jurisdiction of Regional Office, Noida and Village Tilwara falls under the jurisdiction of Regional Office, Greater Noida.

6. That it has been observed during site inspection of above-mentioned villages that few shops, individual residences and three-four storeyed builder floors are under construction, however, no development by individual developers/colonizers was observed by making plotting in the area. Interaction with local residents/villagers was also

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

done in this regard during said inspection and they also denied of any such activity in the area. Copy of site inspection report is annexed as **Annexure-I**.

7. That during the inspection it was observed that some area of Villages Shahdra (near Sector 141), Garhi Chowkandi (near Sector 121) and Behlolpur (near Sector 63) fall under flood plain zone. It has been observed during inspection and confirmed from the residents as well that illegal plotting is underway in flood plain zones of these villages. The above said illegal plotting work was also found during the previous inspection dated 01-07-2024 and 02-07-2025. Accordingly, notice has been issued to Executive Engineer, Irrigation Department on 03.07.2024 to ensure that such illegal plotting be stopped with immediate effect and action be also initiated against the violators under the provisions of law. Copy of letter sent to Irrigation Department is annexed as **Annexure II**.

8. That the State Pollution Control Board has adopted Central Pollution Control Board's categorization of industries as Red, Orange, Green and White Category on 12.02.2025. Copy of said order is annexed as **Annexure III**. As per said categorization, Building and Construction Projects having built up area of more than 20,000 square meters have been categorized under Orange Category and Projects having built up area of between 5,000 Square Meters to 20,000 square meters, have been categorized under Green category. No individual construction with built-up area of more than 20,000 square meters has been found in above-mentioned villages.

NOTARY Mahavir Singh Noida G.B. Nagar Regd No 1195 GOVT. OF INDIA

9. That Central Pollution Control Board vide letter dated 02.11.2018 has issued directions under Section 18(1)(b) of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 to expand list of green and white categories of industries incorporating new/left over industrial sectors. Pursuant to these directions, Uttar Pradesh Pollution Control Board vide order dated 09.01.2019 has issued an order for incorporation of left out sectors. In the said order, Building and Construction projects less than 5000 square meters built-up area and having discharge less than 10 KLD, have been categorized under White Category. The said order also clarifies that industries listed under White Category are exempted from obtaining consent from the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, if the unit satisfies the conditions enlisted in the said order. No individual site with built-up area of more than 5000 square meters has been found in the said villages. Copy of said order is annexed as **Annexure IV**.

10. That as per the provisions of Environmental Impact Assessment, 2006 notified on 14.09.2006, all Townships and Area Development Projects covering an area of more than 50 Hectares and/or having built-up area of more than 1,50,000 square meters are covered under Section 2 and need to obtain environmental clearance from relevant authority, and subsequently consent to establish and consent to operate from the State Board. No individual development which may be categorized under above-mentioned category

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

of Township and Area Development Project of Environmental Impact Assessment, 2006 notification, has been observed in above-mentioned villages.

The response is hereby submitted for kind consideration of this Hon'ble Tribunal.

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 30th DAY OF SEPTEMBER, 2025 AT NOIDA

DEPONENT

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

ATTESTED
MAHAVIR SINGH
NOTARY
NAGAR (U.P.)

30 SEP 2025

1265

Annexure-I

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 28.07.2025 के अनुपालन के सम्बन्ध में नोएडा प्राधिकरण क्षेत्रांतर्गत उल्लिखित ग्रामों में विकसित हो रही आवासीय कॉलोनियों के निर्माण कार्यो के सम्बन्ध में स्थलीय निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 28.07.2025 के अनुपालन के सम्बन्ध में कार्यवाही हेतु ओ0ए0 मे उल्लिखित नोएडा प्राधिकरण के ग्रामों में विकसित हो रही आवासीय कॉलोनियों का स्थलीय निरीक्षण दिनांक 11.09.2025 एवं 12.09.2025 को किया गया। निरीक्षण आख्या निम्नवत् है–

1. **ग्राम–रायपुर खादर, सेक्टर–126, नोएडा–** निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 126, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

2. **ग्राम–सुल्तानपुर, सेक्टर–128, नोएडा–**निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 128, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

NOTARY Mahavir Singh Noida G.B. Nagar Regd No 1195 GOVT. OF INDIA

3. **ग्राम–कोण्डली, सेक्टर–149, नोएडा–**निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 149, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम

वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

4. **ग्राम–मोमनाथल, सेक्टर–150, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 150, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

5. **ग्राम–बादौली, सेक्टर–154, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 154, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

6. **ग्राम–शहादरा, सेक्टर–141, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 141, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के क्षेत्र के

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

अन्तर्गत पुस्ता पार हिण्डन डूब क्षेत्र में कृषि भूमि पर प्लाटिंग कर बड़ी मात्रा में निजी आवासीय मकान बनाये गये है, जिनमें लोग निवास कर रहे है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

7. **ग्राम–नयागॉव, सेक्टर–88, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 88, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

8. **ग्राम–गढ़ी चौखण्डी, सेक्टर–121, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 121, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के क्षेत्र के अन्तर्गत पुस्ता पार हिण्डन डूब क्षेत्र में कृषि भूमि पर निजी प्लाटिंग कर बड़ी मात्रा में निजी आवासीय मकान बनाये गये है, जिनमें लोग निवास कर रहे है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

9. **ग्राम–बहलोलपुर, सेक्टर–65, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 65, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के क्षेत्र के अन्तर्गत पुस्ता पार हिण्डन डूब क्षेत्र में कृषि भूमि पर प्लाटिंग कर बड़ी मात्रा में निजी आवासीय मकान बनाये गये है, जिनमें लोग निवास कर रहे है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

10. **ग्राम–भंगेल सेक्टर–82, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 82, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के क्षेत्र के बीच भंगेल एलीवेटेड रोड का निर्माण कार्य प्रगति पर पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

11. **ग्राम–परथला खंजरपुर, सेक्टर–122, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 122, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

NOTARY
Manavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

12. **ग्राम–सोरखा, सेक्टर–115, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 115, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के निवासियों द्वारा अपनी निजी जमीन पर घर बनाने का कार्य प्रगति पर पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

13. **ग्राम–सर्फाबाद, सेक्टर–73, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 73, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के मार्किट क्षेत्र में एक कॉमर्शियल बिल्डिंग का निर्माण कार्य प्रगति पर पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

14. **ग्राम–सलारपुर, सेक्टर–100, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 100, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम में 3 से 4 मंजिल की आवासीय मल्टीस्टोरी बिल्डिंग का निर्माण कार्य प्रगति पर पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

15. **ग्राम–गेझा, सेक्टर–93, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 93, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है।

16. **ग्राम इलाहबास, सेक्टर–86, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 88, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के क्षेत्र के अन्तर्गत पुस्ता पार हिण्डन डूब क्षेत्र में कृषि भूमि पर प्लॉटिंग कर बड़ी मात्रा में निजी आवासीय मकान बनाये गये है, जिनमें लोग निवास कर रहे है।

NOTARY GOVT. OF INDIA
Mahavir Singh
Noida G.B. Nagar
Regd No 1195

1271

17. ग्राम तिलवाड़ा, सेक्टर टेकजोन, ग्रेटर नोएडा– उक्त ग्राम क्षेत्रीय कार्यालय, ग्रेटर नोएडा क्षेत्रान्तर्गत आच्छादित है।

माननीय राष्ट्रीय हरित अधिकरण में विचाराधीन उक्त प्रकरण में नोएडा प्राधिकरण क्षेत्रांतर्गत उल्लिखित समस्त उपरोक्त ग्रामों का निरीक्षण किया गया निरीक्षण के दौरान उपरोक्त ग्रामों में आवासीय मकान, दुकान निर्मित/निर्माणाधीन पाये गये जो 1,2,3,4 इत्यादि मंजिल के है, जिन्हे व्यक्तिगत रूप से निर्मित किया जा रहा है। उक्त मकानों से जनित होने वाले घरेलू उत्प्रवाह की मात्रा 10 किलो लीटर से अधिक नही है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड की सूची के अनुसार बिल्टअप एरिया 5000 वर्ग मी० से कम व घरेलू उत्प्रवाह की मात्रा 10 के०एल०डी० से कम वाले प्रोजेक्ट सफेद श्रेणी के अंतर्गत आच्छादित है एवं उक्त प्रोजेक्ट को उ० प्र० प्रदूषण नियंत्रण बोर्ड से कन्सेंट प्राप्त करने से छूट प्राप्त है।

निरीक्षण के दौरान पाया गया कि उपरोक्त ग्रामों में से बहलोलपुर, गढी चोखंडी, ग्राम शाहदरा, नयाबाँस का कुछ क्षेत्र हिंडन डूब क्षेत्र के अंतर्गत आता है, जहा पर अवैध रूप से प्लोटिंग का कार्य व व्यक्तिगत मकानों का निर्माण किया जा रहा है। निरीक्षण के दौरान किसी डेवलपर्स/कॉलोनाइजर/बिल्डर्स द्वारा विकसित की जा रही कोई परियोजना नही पाई गई।

15/09/2025	15/09/25	15/09/2025	15/09/25
(पूजा त्रिपाठी)	(राहुल पटेल)	(चन्द्र शेखर)	(किशन सिंह)
अवर अभियन्ता	अवर अभियन्ता	सहा० पर्या० अभि०	सहा० पर्या० अभि०

क्षेत्रीय अधिकारी

15.9.25

RO

क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
ई-12/1-सेक्टर-1,
नोएडा

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

Annexure-II

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, NOIDA

पत्रांकः—288/L-193/24 दिनांकः— 02-07-2024

सेवा में,

अधिशाषी अभियन्ता,
सिचाई विभाग,
गौतमबुद्ध नगर।

विषयः—मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ०ए० नं० 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ०ए० नं० 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को निम्न आदेश पारित किया गया है—

"....1. In this original application, Applicant has raised a grievance that unauthorized and illegal construction of houses, shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic pits which is giving rise to a vicious cycle. It is the allegation of the Applicant that these constructions are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board (UPPCB). It is also alleged that these illegal constructions/colonies are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Prevention and Control of Pollution) Act, 1981 and without NOC to draw water from tubewells. In the OA, Applicant had given the details of places where such constructions are in progress as under: "xxx ....xxx.................................xxx

3. That several dozen private unscrupulous, fly-by-night builders, property dealers and land mafia are illegally plotting, developing unauthorized and illegal colonies/townships/villas/shops and constructing apartments/flats on a massive scale in several villages of Greater Noida, including, but not limited to Sadullapur, Accheja, Dhoom Manikpur, Jaan Samana, Roja Jalalpur, Roja Yakubpur, Khairpur Gurjar, Vaidpura, Saini, Sunpura, KheriBhanauta, Milak Lacchi, Patwadi, Bisrakh, Khera Dharampura, Chhapraula, Dujana, Chitehera, KheraDharampura, Chipyana, Jalpura, Kulesra, Roja Yakubpur, Shahberi, Itehera, Haibatpur, Habeebpur, Satyana, Khera Chauganpur, Girdharpur, Deri Skanar, Deri Maccha, Badalpur, Bambawad, Mahawad, Surajpur, Dewla, Roopvaas, Shyorajpur, Makoda, Tilapta, Ropvaas, Bodaki, Bil-Akbarpur, Ghori Bacchera, Deri Maccha, Khodna Kurd, Aamka, Lakhnaavli, Birondi, Bironda, Dhadha, Daabra, Ajayabpur and Dadri villages of Greater Noida. The lands on which such illegal and unauthorized constructions are being carried out are highly fertile arable farmlands, on which agriculture/farming has been traditionally practiced by the locals. More than 20000 ha of land is usurped by private builders/colonizers/real estate agents/property dealers for carrying out illegal and unauthorized constructions, in Greater Noida alone. (Geo-tagged photographs showing the expanse and extent of illegal and unauthorized constructions carried out in villages of Greater Noida and Noida are annexed herewith and marked as ANNEXURE A-1)

4. That M/s Ghaziabad Developers & Builders, Bhagwati Developers as well as other Project Proponents are constructing/developing Dwarka City Colony (on the erstwhile Plot of Samtel Colour Picture Tubes, in Chhapraula village, along GT. Road, in Greater Noida, Gautam Buddh Nagar), Samtel Enclave (on the erstwhile Plot of Samtel Colour Picture Tubes, in Chhapraula village, along GT. Road, in Greater Noida, Gautam Buddh Nagar) and Sahara Enclave/City (on G.T. Road).

5. That illegal and unauthorized constructions are also being carried out in villages under Noida, including, but not limited to Sorkha, Sarfabad, Garhi Chowkhandi, Parthla Khanjarpur, Behlolpur, Salarpur, Sultanpuir, Raipur, Gejha, Naya Gaon, Shahdara, Ilahabaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli. More than 15000 ha of land is usurped by private builders/colonizers/real estate agents/property dealers for carrying out illegal and unauthorized constructions, in Noida."

2. Learned Counsel appearing for the Applicant, during the course of argument, has referred to Annexure A-3, the response given by UPPCB disclosing that no information as per office record is available in respect of these developers/developments. He has also referred to the photographs which are enclosed as Annexure A-1 (page 36 onward) and has submitted that these are all illegal constructions without requisite permission under the environmental laws.

3. The OA raises substantial issue relating to compliance of the environmental norms.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. List on 08.07.2024..."

मा० राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के बिन्दु सं० 1 (5) में उल्लिखित विवरण नोएडा प्राधिकरण कार्यक्षेत्र से सम्बन्धित है। मा० राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन में इस कार्यालय के प्राधिकृत अधिकारियों द्वारा उल्लिखित ग्रामों का निरीक्षण किया गया।

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

निरीक्षण के दौरान संज्ञान में आया कि ग्राम ग्राम–शहादरा, सेक्टर–141, नोएडा, ग्राम–गढ़ी चौखण्डी, सेक्टर–121, ग्राम–बहलोलपुर, सेक्टर–65, नोएडा में हिण्डन डूब क्षेत्र में अवैध अतिक्रमण/मकानो का निर्माण किया गया है। नोएडा प्राधिकरण द्वारा अवगत कराया गया है कि डूब क्षेत्र सिचाई विभाग के अन्तर्गत आता है। अतः उपरोक्त वर्णित गॉव से सम्बन्धित डूब क्षेत्र में अपने स्तर से कार्यवाही करने एवं कृत कार्यवाही इस कार्यालय को अवगत कराने का कष्ट करें। जिससे सूचना ससमय में मा0 राष्ट्रीय हरित अधिकरण को प्रेषित की जा सके।

मा0 राष्ट्रीय हरित अधिकरण में प्रकरण की अग्रिम सुनवाई दिनांक 08.07.2024 को नियत है।

भवदीय,

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपिः–निम्नलिखित को सूचनार्थ प्रेषित।

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. अपर मुख्य कार्यपालक अधिकारी (SK), नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा।
3. मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

CP-18/1/2023-IPC-VI-HO-CPCB-HO Date: 12.02.2025

To

The Chairman
State Pollution Control Board/Pollution Control Committee
(As per the list)

Sub: Directions under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under Red, Orange, Green, White and Blue categories.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs/PCCs were following different criteria for the classification of industrial sectors under different categories. Therefore, in 2012, to have uniformity in classification throughout the country, CPCB vide letter no. B-29012/1/2012/ESS/1526-1563, dated 04.06.2012 issued directions under section 18(1(b) of the Water Act, 1974 and the Air Act, 1981 to SPCBs/PCCs to adopt and implement standardized list of Red, Orange and Green categories of industries; and

WHEREAS, in 2016, the Central Pollution Control Board (CPCB) developed a scoring methodology based on the Pollution Index (PI) to harmonize the criteria for classification of industrial sectors. The PI is determined based on Precautionary Principle- by evaluating potential of water pollution, air pollution, and hazardous waste generation from particular sector. CPCB vide letter no. B-29012//ESS(CPA)/2015-16, dated 07.03.2016 issued directions under section 18(1(b) of the Water Act, 1974 and the Air Act, 1981 to SPCBs/PCCs to adopt and implement revised classification. SPCBs/PCCs were also directed to categorize any new or left over sectors at their level by constituting a Committee and following the methodology prescribed by CPCB; and

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No. 1195
GOVT. OF INDIA

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032
दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpbc.nic.in

WHEREAS, CPCB vide letter no. B-29016/ROGW/IPC-VI/2020-21, dated 30.04.2020, issued directions under section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 to SPCBs/PCCs regarding segregated list of non-industrial sectors (activities/ facilities/ infrastructure/ services) such as sewage treatment plants, healthcare facilities, hotels, building and construction projects, airports, highways etc. Further, CPCB also classified few additional sectors from time to time; and

WHEREAS, based on the experience gained over the years in Pollution Index calculation, use of cleaner fuels like PNG/CNG etc., adoption of cleaner technology resulting in reduced emission/wastewater generation, a need was felt to revisit the classification methodology of 2016; and

WHEREAS, during July 2023, CPCB prepared a "Draft Report on Classification of Industrial Sectors into Red, Orange, Green and White Categories: A Tool for Progressive Environmental Management" which was uploaded on CPCB website for seeking comments/suggestions of the stakeholders/public on the same. The draft report was also circulated to SPCBs/PCCs/MoEF&CC for comments; and

WHEREAS, CPCB vide office order dated 26.09.2023 constituted a committee to critically examine and analyse the comments/suggestions and to make recommendations for suitable incorporation in the finalizing the methodology and classification; and

WHEREAS, based on the stakeholders' comments, a need was felt to promote/incentivize units for adopting measures resulting in better environmental performance. Additionally, a requirement was also felt for separate category – Blue Category- for essential environmental services for management of environmental pollution arising from domestic/household activities. Accordingly, CPCB prepared an "Addendum and substitution thereto in Draft Report on Classification of Sectors into Red, Orange, Green, White and Blue Categories", which was shared with SPCBs/PCCs and also uploaded on CPCB website on 11.07.2024 for seeking inputs/comments; and

WHEREAS, the amendment in Section-21 of the Air (Prevention and Control of Pollution) Act, 1981 through the Jan Vishwas (Amendment of Provisions) Act, 2023 and amendment in Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 through the Water (Prevention and Control of Pollution) Amendment Act, 2024, grant exemption to certain categories of industries, as notified by Central Government, for obtaining consent under these Acts; and

WHEREAS, the Ministry of Environment, Forest and Climate Change, Government of India vide notification no. G.S.R. 702(E), dated 12.11.2024 granted exemption of consent under the Water Act, 1974 and the Air Act, 1981 to exemption of Consent to Establish (CTE) and Consent to Operate (CTO) to all industrial plants having pollution index score upto 20 (at present total 39 industrial sectors under white categories as per 2016 methodology) subject to

NOTARY Mahavir Singh Noida G.B. Nagar Regd No 1195 GOVT. OF INDIA

condition that such plant shall inform in writing to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC); and

WHEREAS, the MoEF&CC vide letter no. Q-15012/2/2022/-CPW-Part (1)/e-240741, dated 14.11.2024 has issued Standard Operating Procedure for implementation of the said Notification dated 12.11.2024. The SOP includes the following provisions for White categories of industries:

i. Industry to intimate to concerned SPCB/PCC about operations and self-declare the compliance with prevalent rules & regulations,
ii. Concerned SPCB/PCC to maintain separate list of such industries/activities, and
iii. Concerned SPCB/PCC to ensure that no activities other than those intimated, are carried out by exempted units.

WHEREAS, the Committee constituted by CPCB evaluated the comments, incorporated the suitable changes and finalized the revised methodology as well as classification of sectors. Final report in this regard titled as "Classification of sectors in to Red, Orange, Green, White and Blue Categories (A tool for progressive environmental management)" was submitted to Ministry of Environment, Forest and Climate Change (MoEF&CC) for concurrence. The MoEF&CC vide letter no. Q-16017-57-2015-CPA, dated 15.01.2025 granted concurrence to the revised classification; and

WHEREAS, as per the revised methodology, the category of the sector is decided based on the following ranges of Pollution Index:

i. Red: $PI \geq 80$,
ii. Orange: $55 \leq PI < 80$,
iii. Green: $25 \leq PI < 55$,
iv. White: $PI < 25$; and

WHEREAS, based on the revised methodology, CPCB has classified a total of 419 sectors and sub-sectors as under:

i. The Red Category: 125
ii. The Orange Category: 137
iii. The Green Category: 94
iv. The White Category: 54
v. The Blue Category: 9; and

WHEREAS, the purpose of classification is to ensure that the industry is established in a manner consistent with the environmental objectives and also to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in the generation of no or minimum pollutants. The revised classification system also defines criteria for incentivizing such industry. The industry may self-assess the PI score as per defined criteria and can submit application to respective SPCBs/PCCs for consideration; and

NOTARY Mahavir Singh Noida G.B. Nagar Regd No 1195 GOVT OF INDIA

NOW, THEREFORE, in the exercise of the powers delegated under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act, 1981 the earlier directions dated 07.03.2016 and subsequent directions/letter in the context of categorization of industries are withdrawn with immediate effect and following **'Directions'** are hereby issued for compliance by all SPCBs and PCCs:

1. That SPCBs and PCCs shall immediately adopt the revised methodology for classification of sectors and list of 419 sectors/sub-sectors classified under Red, Orange, Green, White, and Blue categories as detailed in the **attached** report- "Classification of Sectors into Red, Orange, Green, White and Blue Categories (A tool for progressive environmental management)".
2. That all pending application for consideration of consent (CTE/CTO) and future such application shall be processed as per the revised classification. In case CTE granted before the revised classification, applicability of CTO will be as per revised classification.
3. That the revised sectors/subsectors classified under Red, Orange, Green, White, and Blue category of sectors as given in the attached document shall be used by the SPCBs and PCCs for consent management, inventorization of units under different categories, siting criteria, deciding environmental surveillance frequency, calculation of environmental compensation, etc., as per the guidelines issued from time to time.
4. That SPCBs and PCCs shall prepare the inventory of Red, Orange, Green, White and Blue categories of units operating in their jurisdictions, based on the revised classification. SPCBs and PCCs shall upload the category and sector-wise list of such units on their website. SPCBs and PCCs shall also forward such list to CPCB, latest by 30.06.2025 and thereafter updated list by 30th June every year.
5. That the classification of sectors shall not be linked to sanction of loans/finance of bank proceedings.
6. That any further addition of any new or left-out sector and their classification which is not listed in the revised list of Red, Orange, Green, and White categories, shall be done at the level of concerned SPCB /PCC by constituting a Committee and following revised criteria & guidelines as detailed in the attached report and no concurrence of CPCB shall normally be required. Intimation of same from time to time will suffice. However, addition in Blue Category Sectors-Essential Environmental Services for domestic waste management, will be done at the level of CPCB only. SPCBs/PCCs may forward their proposal, if any, to CPCB in this regard.
7. That SPCBs and PCCs are required to prepare and submit list of additional sector classified under white category to CPCB on annual basis, by 30[th] of June every year, in the prescribed format (Annexure-V) as given in the attached report, for further notification for exemption from consent as per the provisions of the Jan Vishwas (Amendment of Provisions) Act, 2023, the Water Act, and the Air Act as amended from time to time by MoEF&CC.
8. That SPCBs and PCCs shall constitute a committee as prescribed in the report to evaluate the applications of the units for incentives due to adopting measures resulting in better environmental performance and reduction in PI score. The SPCB/PCC shall

NOTARY GOVT. OF INDIA Mahavir Singh Noida G.B. Nagar Regd No 1195

place the separate list of such units on their website and also submit list of such units to CPCB on Annual Basis by 30th June every year.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the "Action Taken Report" in compliance with these directions to CPCB before 20.02.2025.

Encl. As above.

(Bharat Kumar Sharma)
Member Secretary

Copy to:

1. The Chief Secretary of all the States and UTs
(As per the list)
2. The Secretary,
Ministry of Micro, Small and Medium Entrepreneurs
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary,
Ministry of Heavy Industries
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
Ministry of New and Renewable Energy
Block-14, CGO Complex,
Lodhi Road, New Delhi-110 003
5. The Joint Secretary (CP Division)
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
6. All Regional Directorates, CPCB
(As per the list)

(Bharat Kumar Sharma)
Member Secretary

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

S. No.	Sector	W1	W2	W3	PIw	A1	A2	A3	PIA	H1	H2	PIH	Pollution Index (PI)	Category	Remarks	Concerned Division
7.0	**RAILWAY SIDINGS**															
7.1	Railway sidings / Mineral stock yard	0	0	0	0	0	25	0	25	0	0	0	25.0	Green	Fugitive emissions due to loading, unloading, storage and transportation of the minerals.	UPC-I
7.2	Railway sidings only for defence purpose	0	0	0	0	0	0	0	0	0	0	0	0.0	White		UPC-I
8.0	**PORTS AND HARBOURS**															
8.1	Ports and harbours, jetties and dredging operations	20	30	25	75	0	25	0	25	30	20	50	84.4	Red		WM-I
8.2	Ports and harbours (only containers handling)/ Captive jetties	20	25	20	65	0	25	0	25	30	10	40	76.4	Orange		WM-I
9.0	Automobile service stations/ workshops	20	25	20	65	20	0	0	20	30	10	40	75.5	Orange		IPC-V
10.0	**BUILDING CONSTRUCTION PROJECTS**															
10.1	Building construction project ≥ 20,000 sq. m. built-up area	20	0	25	45	25	0	25	50	0	0	0	61.3	Orange	i. During the construction phase, the sector is mainly air polluting. However, in post construction phase it is mainly water polluting due to generation of sewage. Consent to Establish/Operate to be taken as per EC conditions, as applicable. ii. Building construction project ≥ 5,000 sq. m., but < 20,000 sq. m. built-up area (with connectivity to terminal STP) may not require separate classification. iii. For projects < 5000 the wastewater shall be managed according to on-site sanitation methods as mentioned in the Manual on Sewerage and Sewage Treatment System (2013), published by the	UPC-I
10.2	Building construction project ≥ 5,000 sq. m., but < 20,000 sq. m. built-up area (without connectivity to terminal STP)	20	0	20	40	0	0	0	0	0	0	0	40.0	Green		UPC-I

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

S. No.	Sector	W1	W2	W3	PIw	A1	A2	A3	PIA	H1	H2	PIH	Pollution Index (PI)	Category	Remarks	Concerned Division
															Central Public Health and Environmental Engineering Organisation (CPHEEO), and as amended from time to time.	
11.0	Standalone mechanized laundry (using boiler)	20	0	20	40	25	0	25	50	0	0	0	60.0	Orange		IPC-V
12.0	New highway construction project	0	0	0	0	25	25	25	75	0	0	0	75.0	Orange	Such projects involve use of hot mix plants, ready-mix concrete plants, construction activities generating fugitive emissions, etc.	UPC-I
13.0	**DAIRY FARM**															
13.1	Dairy Farm (having more than 500 animals)	30	25	25	80	0	20	0	20	0	0	0	82.0	Red	Dairy farms having less than 15 animals do not require separate classification.	IPC-IV
13.2	Dairy Farm (having 101 to 500 animals)	30	25	20	75	0	20	0	20	0	0	0	77.5	Orange		IPC-IV
13.3	Dairy Farm (having 15 to 100 animals)	30	25	15	70	0	20	0	20	0	0	0	73.0	Orange		IPC-IV
14.0	Gold Assaying & Hallmarking Centres	0	0	0	0	35	0	0	35	25	10	35	46.4	Green	Lead oxide, nitrous fumes are generated during cupellation and parting acid treatment, respectively contributing to the air emissions. The hazardous waste is generated during fire assay in the form of spent cupels bearing lead, spent acid, scrubbed water etc.	IPC-V
15.0	Facility of handling, storage, and transportation of food grains in bulk	0	0	0	0	0	25	0	25	0	0	0	25.0	Green		IPC-V
16.0	Flyash export or disposal operations	0	0	0	0	0	25	0	25	0	0	0	25.0	Green		IPC-V

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No. 1195
GOVT. OF INDIA

U.P. POLLUTION CONTROL BOARD,
TC-12V, VIBHUTI KHAND,
GOMTI NAGAR, LUCKNOW

Ref. No. G 29267/C-4/स्टा० 62/2019 Date- 09/01/19

Pursuant to the modified direction under section- 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under RED/ORANGE/GREEN/WHITE categories vide letter no. B-29012/ESS(CPA)/2015-16 Dated 07-03-2016 circulated final report on revised categorization of industrial sectors under RED/ORANGE/GREEN/WHITE has been evolved on the basis of range of Pollution Index. 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated.

- Industrial Sectors having Pollution Index Score of 60 and above - Red category
- Industrial Sectors having Pollution Index Score of 41 and 59 - Orange category
- Industrial Sectors having Pollution Index Score of 21 and 40 - Green category
- Industrial Sectors having Pollution Index Score of incl. & up to 20 - White category

Whereas based on relative Pollution Index, the number of industries in various categories are as under-

i. The Red category of industrial sectors: 60
ii. The Red category of industrial sectors: 83
iii. The Red category of industrial sectors: 63 and
iv. The Newly introduced White category: 36

Further CPCB issued direction under section- 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide its letter no. B-29012/MSMEs/IPC-VI/2017-18/ 12189-12230 dated 02.11.2018 that "SPCBs/PCCs shall issue the expanded list of green and white categories of industries incorporating new/left over industrial sectors, which are being operated in their State/UT within a month."

NOTARY Manavir Singh Noida G.B. Nagar Regd No 1195 GOVT. OF INDIA

Incompliance of the directions a committee of Senior Engineers and Scientist of UPPCB was constituted and identification of new Green and White industrial sectors which do not fall under any of the above Green and White categories has been done and sent to CPCB vide letter dated 12.12.2018. Member Secretary, CPCB has emphasized vide its letter no. 29012/IPC-VI/2018-19 dated 04.01.2019 that further action of expansion of the list is to be carried out by UPPCB itself. Hence the identified list of Green category-28 industrial sectors and White category-156 industrial sectors have been identified and being presented in table- I & II respectively (given below) :-

Table- I. Green Category Left out sectors in the CPCB categorization.

S. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A +H	Tentative Category	REMARKS
1	Gas Genset of capacity > 1 MVA but < 5 MVA	--	--	--	10	--	10	--	25	G	DG set of capacity > 1 MVA but < 5 MVA has been scored 20 in A1 (i.e. A1C) in CPCB categorization. while a score of A1 to be 10 (i.e. A1E) in case of gas generator is provided and accordingly may be categorised in Green category.
2	Bakery and confectionery units with production capacity > 1 TPD. (With gas based ovens / furnaces or based on electricity)	20	--	20	10	--	10	--	37.5	G	
3	Chanachur and ladoo from puffed and beaten rice(muri and shira) using Gas fired / electric oven	20	--	20	10	--	10	--	37.5	G	
4	Flakes from rejected PET bottle using gas as fuel	21	--	20	10	--	10	--	37-5	G	

NOTARY Mahavir Singh Noida G.B. Nagar Regd No. 1195 GOVT. OF INDIA

5	Food and Food processing including fruits and vegetable processing based on gas based boiler	20	--	20	10	--	10	--	37.5	G	Normal Water and Air polluting. Boilers based on fuel other than gas have been scored 15 in A1 (i.e. A1D), while for gas boilers it is 10 i.e. A1E.
6	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items based on gas boiler	20	--	20	10	--	10	--	37.75	G	
7	Synthetic detergent and using formulation only, not manufacturing LABSA	--	--	--	15	--	15	--	37.75	G	
8	Ayurvedic and homeopathic medicine based on gas fuel	20	--	20	10	--	10	--	37.5	G	
9	Ceramics and refractories based on gas fuel	--	--	--	10	--	10	--	25	G	
10	Dairy and dairy products (small scale) having gas based boiler	20	--	20	10	--	10	--	37.5	G	
11	Fish food, poultry feed and cattle feed Mixing Only	--	--	--	10	--	10	--	25	G	
12	Ice Cream based on gas fuel boiler	20	--	20	10	--	10	--	37.5	G	
13	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With gas based boiler)	--	--	--	10	--	10	--	25	G	
14	Paint blending and mixing (Ball mill) vessel mixiing (No washing)	--	--	--	15	--	15	--	37.5	G	
15	Indusrty or processes involving foundry	--	--	--	10	--	10	--	25	G	

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

	operations (based on gas as fuel)										
16	Small Petha manufacturing units based on coal/ coke/ wood/ gas as fuel	12	--	12	--	--	--	--	30	G	Industries in which the daily consumption of coal/ coke/ wood/ gas is less than 12 MT/day
17	Restaurant (□ 36 seating capacity) having gas fired Tandoor	12	--	12	--	--	--	--	30	G	This score is applicable for restaurants having discharge less than 10 KLD
18	Manufacturing of tooth powder.toothpaste, talcum powder and other cosmetic items based on gas as fuel	20	--	20	10	--	10	--	37.5	G	
19	Aluminium & copper extraction from scrap using gas fired furnace (dry process only)	--	--	--	10	--	10	10	33.5	G	Air pollution score for gas fired furnace is 10 (i.e. A1E)
20	Ferrous and Non-ferrous metal extraction involving different furnaces through mel ting, refining, re-processing, casting and alloy making based on gas as fuel	--	--	--	15	--	15	--	33.5	G	1- This categorisation is applicable for secondary production of ferrous & nonferrous metals (excluding lead) up-to 1 MT/hour production. 2- This categorisation is valid for units having Coal/fuel/gas less than 12 MT/day. 3- This categorisation is not valid for lead metal extractions. 4- This categorisation is not valid for AOD furnaces.

NOTARY
Manbir Singh
Noida G.B. Nagar
Regd No-1195
GOVT. OF INDIA

21	Ply-board manufacturing(including Veneer and laminate) with gas fired boiler/ thermic fluid heater (without resin plant)	--	--	--	10	--	10	--	25	G	
22	Rolling mill (oil or coal fired) and cold rolling mill	10	--	10	10	--	10	--	25	G	
23	Hotels (up to 20 rooms and without boilers) and having waste water generation < 10 KLD and no hazardous waste generation	12	--	12	--	--	--	--	30	G	
24	Steam calendaring /zero finishing/ centering etc. (without washing process or having gas fired boiler)	--	--	--	10	--	10	--	25	G	
25	Hosiery/ Garment manufacturing with washing only (without bleaching and dying) with discharge less than 10 KLD and is connected to public sewer	12	--	12	--	--	--	—	30	G	
26	Stand alone sand /shot blasting with inbuilt bag filter	--	--	--	10	--	10	--	25	G	
26	Washing and cleaning of seeds eg. Sesame using gas fired boiler upto 12 MT/hr	20	--	20	10	--	10	--	37.5	G	
27	Manufacturing of Sodium Silicate using gas fired furnace	--	--	--	10	--	10	--	25	G	
28	Bedded HCE's having beds less than 30 and discharge less than 10 KLD and connected to Public sewer leading to STP and not having no laundry	12	--	12	--	--	--	--	30	G	

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

Table-II, WHITE CATEGORY Left out sectors in the CPCB categorization.

Sl No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Tentatvie Category
1	All types of toys & Doll making electrical without wet process.									W
2	Aluminium, Stainless Steel, Brass Vessel marking units having only process. spinning without use of buffing, polishing and pickling, washing, Hot/Cold rolling annealing furnace and anodizing processes.									W
4	Bee keeping									W
5	Belt Fastner units without wet process									W
6	Bio-gas									W
7	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day									W
8	Black smithy shop									W
9	Book Binding									W
10	Candle manufacture									W
11	Chewing Tobacco packing									W
12	Coated electrode manufacturing									W
13	Dairy farming (Rural Area focal point periphery of ½ K.M.)									W
14	DPC coating of copper and aluminium weir without any wet process									W
15	Dry Grinding of spices									W
16	Embroidery									W
17	Fabrication units connected with animal drawn vehicles, trailers without any heat treatment, furnace use i.e. with no emissions.									W

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

18	Finished leather goods, conversion of finished without wet process.								W
19	Fish Ponds.								W
20	Floor Polish, Nail Polish, Tooth Powder, Hair Oil, Shampoo and Tooth Paste with blending only								W
21	Fuel Dispensing only (without Automobile servicing, repairing and painting).								W
22	General Wire Industries like wire drawing, barbed wire, Chain links, making units without wet process.								W
23	Gold/Silver smithy shops with no water or chemical use.								W
24	Green House/Floriculture under Mechanized process under controlled temperature.								W
25	Hand Tools without casting.								W
26	Handicrafts by assembling only								W
27	Household appliances and kitchen equipment, without wet process.								W
28	IT industry having discharge less than 10 KLD								W
29	Jobbing and machining								W
30	Manufacture of Cement Blocks etc.								W
31	Manufacture of Steel trunks/boxes/ drums/Shutters								W
32	Mechanical clock/watches etc.								W
33	Mfg. of Transformers without poly chlorinated Hydrocarbon								W

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

34	Mosaic tiles, cement pipes, Spun pipes manufacturing units									W
35	Motor and pump making without foundry and wet process									W
36	Mushroom cultivation under controlled conditions/temperature and its compost making.									W
37	Musical instrument with no wet process									W
38	Oil extracting by kohlus or expellers without Boiler									W
39	Optical Frames and glasses without wet process									W
40	Orthopaedic equipment's without casting/wet process									W
41	Packing and processing of items using Mechanized Process									W
42	Packing of Agricultural/Forest Produce under controlled Temperature (Mechanized Process)									W
43	Paints and varnishes (mixing and blending) (without ball mill) (without any wet process)									W
44	Preparation of Photo identify card by using video camera-laser printing									W
45	R.C.C Bricks									W
46	Seeds processing Units/hybrid Seeds-Mechanized process									W
47	Sericulture units									W
48	Small restaurantscoffee/Tea shops and Snack Bars(< 36 siting capacity)									W
49	sports Goods without leather tanning & other wet process									W

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No. 1195
GOVT. OF INDIA

50	Typing Centre/Xeroxing									W
51	Tyre rethreading (only cold processing).									W
52	Umbrellas, Raincoats, Tarpaulins without wet process									W
53	Weigh Bridge									W
54	Weighing machines with no wet process									W
55	Welding Electrodes									W
56	Wooden and corrugated Crates and Boxes									W
57	Zip Fasteners									W
58	Atta chakkies, chilly & masala powder, powdering of spices									W
59	Body building of wooden boats & trawlers									W
60	Fish net manufacturing without dyeing									W
61	Gutka packing units									W
62	Laboratory ware including glass blowing									W
63	Maize flake & maize grit manufacturing									W
64	Optical frame without electroplating									W
65	Re – packing of finished products (dry products)									W
66	Safety match sticks									W
67	Silk twisting (excluding dyeing & de-gumming)									W
68	Sports goods									W
69	Honey processing									W
70	Diesel Generator Sets up to 15 KVA with acoustic enclosures alongwith adequate stack height									W
71	Gas generator sets up to 1 MVA with acoustic enclosures alongwith adequate stack height									W
72	Pickle manufacturing									W
73	Import and storage of									W

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1193
GOVT. OF INDIA

	edible oil only									
74	Non-beded HCE's (clinics, dispensaries, clinical establishment, health camps, vaccination centres, medical or surgical camps, blood donation camps, forensic laboratories, diagnostic center, Imaging center)									W
75	Building and construction projects less than 5,000 sqm. Built up area (discharge less than 10 KLD) and connected to Public sewer leading to STP									W
76	Bamboo and cane production (only drying)									W
77	Scientific insulation and other coated paper (only dry process)									W
78	PVC goods moulding through electrical extrusion process									W
79	Railway slippers (only concrete)									W
80	Mineralized water									W
81	Earthen wares/potteries of electrical heating									W
82	Dry cleaning without using water and boiler									W
83	Paper lamination									W
84	Milk collection centre and cream separators									W
85	Ice – cream, kulfi with freezer									W
86	Noodles, dough products, ban mango, papad (cold process)									W
87	Syrup (sharbat)									W
88	Rice husking									W
89	Gazak, Gurdani, Revadi, Namkeen (using electric heating only)									W

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

90	Manufacting of bidi, cigar, charoot, zarda, chewing tobacco, allied products (manually)									W
91	Paper stamp, paper cones, paper napkins Paper Pins, 'U' Clips, pen Holders, Paper product, stationary, cone, cups, saucers, plates, envelope, dolls, toys, printing and publishing of books, computer stationary, card printing (only dry process)									W
92	Washing powders (manual mixing)									W
93	Wooden carpentry work, doors, windows, frame boxes, packing cases and furniture, fixtures, trays, rolls structural and allied products									W
94	Niwar tape, lade and other yarn products (weaving only)									W
95	Sheet metal fabrication									W
96	Metal wire drawing, wiremesh conduit pipe (cold process only)									W
97	Belts, nuts, acrown (machining only)									W
98	Balances (assembling)									W
99	Steel furniture, sofas, vaults, almirahs, trunk, drum, tanks, container, rolling shutters (sheet metal work)									W
100	Electric motors & alternators (assembling work)									W
101	Calculating machine and computers (assembling)									W
102	Bags, briefcase / suitcase, beddings, purse, belts (stiching)									W

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1495
GOVT. OF INDIA

103	Wear (with finish raw material)									W
104	Optional and photographic instruments (assembling)									W
105	Pen, pencils, eraser and Shrapner									W
106	Plumbering and fixtures (job work)									W
107	Precision instruments (assembling)									W
108	Manufacturing of rickshaws, tanga, bullock carts (hand drawn vehicles assembly only)									W
109	All types of household and agricultural items repair and manufacturing servicing (job work)									W
110	Imitation jewellery (without electroplating/polishing)									W
111	M.S. Storage tanks									W
112	Hand locks									W
113	Screw drivers									W
114	Seat cushions									W
115	Seed bins									W
116	Storage bins-steel									W
117	Tin trays									W
118	Wheat and paddy threshers									W
119	Wheel chairs for invalids									W
120	Wire gauge, wire netting (metallic)									W
121	Drinking straws									W
122	Dry distampers (without klin / furnace)									W
123	File cover, file board and letter pads									W
124	Wax coated paper									W
125	Toilet paper rolls & sheet									W
126	Stickers, labels and transfer labels									W
127	Paper napkins including facial tissue napkins									W

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

128	Blew and Compression moulded plastic goods									W
129	Latex rubber balloons									W
130	Plastic bottle caps									W
131	P.P.Film and all types of co-extruded films for packing									W
132	P.P./HDPE box strapping									W
133	Polyster sheets (manual fabrication but not manufacturing surgical gloves									W
134	Cable drum for ACC & ACSR conductors									W
135	Wood seasoning plant									W
136	Teak sheet plywood									W
137	Teak fabricated mould block									W
138	Wooden beats (including mechanized									W
139	Cotton belting and belt lacing									W
140	Kural mats									W
141	Measuring tapes cotton									W
142	Sanitary towels									W
143	Shoe-laces, file tags, and racking materials									W
144	Staple machines									W
145	Cuffe links, tie pins									W
146	Sewing machine (assembly)									W
147	Printing press									W
148	Boot polish									W
149	Coir mattresses (without boiler)									W
150	PVC pipe, cables and wire									W
151	Gum tapes									W
152	Canvas goods									W
153	Safety pins									W
154	RCC pipe & fittings									W
155	Perfumes (only formulation)									W
156	Diesel engine assembly									W

NOTARY
Manavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

U.P. POLLUTION CONTROL BOARD,
TC-12V, VIBHUTI KHAND, GOMTI NAGAR,
LUCKNOW

Ref. No/157070 /C-4/SA-62/2021 Date- 8-1-2021

Pursuant to the modified direction under section-18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding harmonization of classification of Industrial sectors under RED/ORANGE/ GREEN/ WHITE category vide letter no. B-29012/ESS(CPA)/2015-16 dated 07-03-2016 circulated final report on revised categorization of industrial sectors under RED/ORANGE/GREEN/ WHITE has been evolved on the basis of range of Pollution Index. 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated.

Further, In compliance to the Hon'ble NGT order dated 05.10.2020 in the matter of OA no.-214/2020 Dr. Sharad Gupta Vs Centre Pollution Control Board and others. A dispute was raised in White category at Serial No.- 18 uploaded on the Board's website vide this office letter no.- G29267/C-4/SA-62/2019 dated 09.01.2019. The white category list of left out sectors of CPCB list, prepared by UPPCB was re-examined and following clarification has been made in the previous list at different Serial Nos. which are as under:-

S.No	Industry Sector (Old)	Industry Sector (New)	Tentative Category
7.	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day (Using LPG/Electric oven)	White
8.	Black smithy shop	Black smithy shop (Using LPG only)	White
10.	Candle Manufacture	Candle Manufacture (Using LPG only)	White
13.	Dairy farming (Rural Area focal point periphery of ½ K.M.)	Dairy farming (Less than 15 Milching animals)	White
18.	Finished leather goods, conversion of finished without wet process.	Leather footwear and leather products (excluding tanning, wet process and use of adhesive)	White
118.	Wheat and paddy threshers	Wheat and Paddy threshers (seasonal use in harvesting field only)	White

Note- All the conditions mentioned vide earlier office order dated G29267/C-4/SA-62/2019 dated 09.01.2019 will remain unchanged.

(Ashish Tiwari)
Member Secretary

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT. OF INDIA

Note No.1: The exemption from obtaining consent of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste Management Rules, 2016 for the above mentioned 156 White Category of industries, if the unit satisfies the following conditions:-

i) That the industry is established/being established in the demarcated Industrial Estates/Zones classified by the State Authorities viz UPSIDC, Department of Industries, Avas Vibhag under draft Master Plan or in mixed category area of predominantly Industrial areas within Municipal limit or a Town/City after classification of the area by other concerned Departments.

ii) That the investment of the industry is not more than Rs. 5 Crore on plant and machinery.

iii) That there will not be any discharge of trade effluent from the industry into steam or well or sewer or onto land and/or that industry will not discharge any air pollution including noise into the atmosphere.

iv) That the industry will not discharge any toxic/hazardous wastes and will not handle any toxic/hazardous chemical.

v) All such units identified as "Producers" under the provisions of The Plastic Waste Management Rules, 2016 i.e. that is persons engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity shall comply with "Extended Producer's responsibility for environmentally sound management of the product until the end of his life.

In case industry is found to create conditions that generate any type of pollution or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at liberty to take legal action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986 as considered appropriate.

Note No.2: The industries which falls under white category of industries and have installed DG set of capacity more than 15 KVA and less than 1 MVA, such industries shall obtain consent only for the DG set under green category.

NOTARY
Mahavir Singh
Noida G.B. Nagar
Regd No 1195
GOVT OF INDIA

(Ashish Tiwari)
Member Secretary

NOTARY NOTARIAL Virendra Kr. Garg Notary Advocate Reg. No.-2874 G.B. Nagar GOVT. OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI,

ORIGINAL APPLICATION NO. 329 OF 2024
(IA No. 128/2024)

IN THE MATTER OF:-
RAJENDRA TYAGI .....**APPLICANT**

VERSUS

UNION OF INDIA & ORS. ....**RESPONDENT(S)**

RESPONSE/REPLY ON BEHALF OF U.P. POLLUTION CONTROL BOARD

I, Vikas Mishra, S/o. Shri Ganga Sharan Misra, aged about 45 years, Regional Officer, U.P. Pollution Control Board, Greater NOIDA, U.P. do hereby solemnly affirm and declare as under:

1. That in the abovenoted capacity am well conversant with the facts and records of the present case and being authorized, competent to swear this affidavit.

2. That the abovenoted matter came up for hearing on 28.07.2025 when this Hon'ble Tribunal pleased to pass the following order:

> "11. Learned Counsel appearing for Uttar Pradesh Pollution Control Board (UPPCB) seeks three weeks' time to carry out the extensive inspection of the area concerned and find out projects/constructions which are being done in violation of the environmental norms and initiate action against them....."

NOTARY Virendra Kr. Garg Notary Advocate Reg. No.-2874 G.B. Nagar GOVT. OF INDIA

3. That the present affidavit is being filed on behalf of the UPPCB pursuant to the said order dated 28.07.2025 passed by this Hon'ble Tribunal.

4. That in compliance of said order, a joint committee was constituted by the District Magistrate vide letter dated 11.08.2025. Copy of the said letter is being enclosed herewith and marked as **Annexure-1.**

5. That the joint committee has visited the site in question on 18.08.2025. During joint visit of the committee it was found that many individual plots/houses are being constructed in Dwarika city/Samtal Color and Sahara City site. During inspection it was observed that the built-up area of plots/houses was not more than 5000 sq. meters.

6. That CPCB has categorized Red, Orange, Green and Blue type of industries vide letter 12.02.2025. As per the said categorization, building and construction project having built-up area more than 20000 sq meters have been categorized as Orange category and in case of having built-up area less than 20000 sq meters and more than 5000 sq meters, they have been categorized under Green category. No individual construction with built-up area more than 20000 sq meters have been found in the villages/sites in question.

7. That it is pertinent to mention here that as per the said categorization, building and construction project having less than 5000 sq meters built-up area and having discharge less

NOTARY
Virendra Kr. Garg
Notary Advocate
G.B. Nagar
GOVT.

than 10 KLD, have been categorized under white category. The said categorization also clarifies that industries listed under white category are exempted from obtaining consent from Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

8. That the photographs enclosed at page no.1194 by the applicant, the Regional Officer, U.P. Pollution Control Board, Greater Noida has visited the site and observed that the built-up area of said project is more than 5000 sq meters. In view of above findings, the Regional Officer, U.P. Pollution Control Board has sent a recommendation to the headquarter for issuance of issue show cause notice under Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 28.08.2025. Copy of the said letter is being enclosed herewith and marked as **Annexure-2**

9. That the District Magistrate, Gautam Buddha vide letter dated 23.08.2025 has sent a letter to Greater NOIDA Industrial Development Authority to take action against the defaulters in accordance with law. Copy of the said letter is being enclosed herewith and marked as **Annexure-3.**

10. That the Regional Office UPPCB, Greater Noida has sent a letter dated 10.09.2025 to Greater Noida Industrial development Authority (GNIDA) for obtaining details regarding constructions having built-up area of more than 5000 sq meters in the said villages/sites. Reply from GNIDA is awaited. After receiving reply from GNIDA, actions will be taken accordingly.

Notary Advocate
Reg. No.-2874
G.B. Nagar

Copy of the said letter is being enclosed herewith and marked as **Annexure-4.**

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

DEPONENT

VERIFICATION:

I, the above noted deponent do hereby verify that the contents of above affidavit are true to my knowledge and belief. No part of the same is false and nothing material has been concealed there form.

VERIFIED ON THIS DAY THE 30th DAY OF SEPTEMBER 2025 AT G.B. NAGAR

DEPONENT

NOTARY Virendra Kr. Garg Notary Advocate Reg. No.-2874 G.B. Nagar GOVT. OF INDIA

ATTESTED

Virendra Kr. Garg
Notary Advocate
Reg. No.-2874
G.B. Nagar

कार्यालय जिलाधिकारी, गौतमबुद्धनगर

पत्रांक 546 / NWT-76/2025

दिनांक : 11/08/25

कार्यालय आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No.- 329/2024 Rajendra Tyagi vs Union of India & ors. में पारित आदेश दिनांक 28.07.2025 का मुख्य अंश निम्नवत् है–

"..In this original application (OA), applicant alleges that large-scale illegal residential and commercial construction is in progress in NOIDA and Greater NOIDA violating the environmental norms. 2. Learned Counsel for the applicant submits that these constructions do not have requisite environmental clearances, illegal borewells have been dug up and no sewerage system has been laid. 4. We have also examined the photographs which have been enclosed along with the affidavit as annexure R-15/3 colly. Most of these photographs are old photographs of November, 2022 prior to filing of this original application. 6. Learned Counsel appearing for respondent no.15 seeks three weeks' time to place on record fresh affidavit with all the particulars and supporting material. 7. Learned Counsel appearing for respondent no.4-Greater Noida Industrial Development Authority (GNIDA) also submits that some action has been taken by respondent no.4 and detail affidavit in this regard will be filed withing three weeks. 8. Learned Counsel appearing for respondent no.6- District Magistrate, Gautam Budh Nagar also seeks three weeks' time to place on record the details of the action taken by respondent no.6 to ensure action against such illegal constructions. 10. During the course of hearing, reference has also been made to the photographs enclosed on page no.1194 and 1195 with geo-coordinates 3 and dates to show the extent of such illegal construction without EC/CTE/CTO.

12. List on 08.10.2025"

प्रकरण अवैध निर्माण, भूजल निष्कर्षण तथा सीवर लाईन स्थापित न होने के सम्बन्ध में है। वादी द्वारा प्रेषित Additional Affidavit में उल्लिखित परियोजना स्थल की जाँच हेतु निम्न अधिकारियों की संयुक्त समिति गठित की जाती है–

1. उपजिलाधिकारी, दादरी/सदर, गौतमबुद्धनगर द्वारा नामित प्रतिनिधि।
2. वरिष्ठ प्रबन्धक, नोएडा/ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण अथवा उनके द्वारा नामित प्रतिनिधि।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा/ग्रेटर नोएडा अथवा द्वारा नामित प्रतिनिधि।
4. अधिशाषी अभियन्ता/नोडल जिला भूगर्भ जल प्रबन्धक परिषद, उ0प्र0 भूगर्भ जल विभाग खण्ड, गौतमबुद्धनगर।

उपरोक्त समिति को निर्देशित किया जाता है कि मा0 अधिकरण, नई दिल्ली द्वारा दिनांक 28.07.2025 को पारित आदेश के अनुपालन में प्रश्नगत अवैध परियोजनाओं का समिति द्वारा स्थलीय निरीक्षण कर नियमानुसार कार्यवाही करते हुये 15 दिवस के अन्दर आख्या अद्योहस्ताक्षरी व मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखित किया जाना सुनिश्चित करें, जिससे मा0 अधिकरण द्वारा पारित आदेश का समयान्तर्गत अनुपालन सुनिश्चित हो सके।

(मेधा रूपम)
जिलाधिकारी
गौतमबुद्धनगर

पत्रांकः–546/NWT-76/2025 /तददिनांक· 11/08/25

प्रतिलिपिः निम्नलिखित को आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य कार्यपालक अधिकारी, नोएडा/ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण को इस अनुरोध के साथ प्रेषित कि संयुक्त निरीक्षण किये जाने हेतु अपने स्तर से भी निर्देशित करनें का कष्ट करे।
2. अपर जिलाधिकारी (वि0/रा0), गौतमबुद्धनगर।
3. सम्बन्धित अधिकारी के अनुपालनार्थ।

जिलाधिकारी
गौतमबुद्धनगर

Annexure-02

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा
ए–1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा–2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई–मेल : rogreaternoida@uppcb.in, फोन / फैक्स- 0120-2321024

सन्दर्भ संख्या : 644/NVT-76/2025 दिनांक :20/08/25

सेवा में,
मुख्य पर्यावरण अधिकारी (वृत्त–1),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः M/s Trinity Ventures/High Street Avenue (Promoter M/s City Plot Bazaar LLP), Khasra No.-172, Village-Jalpura, Greater Noida, Gautam Buddha Nagar के विरूद्ध सी0ए0क्यू0एम0 के आदेशो के अनुपालन में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 28.07.2025 का सन्दर्भ ग्रहण करनें का कष्ट करें। तत्क्रम में उक्त परियोजना का निरीक्षण दिनांक 28.08.2025 को श्री सुदेश भाटी, पार्टनर (मो0–9311446400) की उपस्थिति में किया गया। निरीक्षण के दौरान परियोजना में निर्माण कार्य प्रगति पर पाया गया, आख्या संलग्न है। कार्यालय अभिलेखो के अनुसार उक्त परियोजना द्वारा राज्य बोर्ड से स्थापनार्थ सहमति प्राप्त नही की गयी है। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उक्त परियोजना का प्लाट एरिया लगभग 5,150 वर्ग मी0 है व बिल्टअप एरिया लगभग 9,500 वर्ग मी0 है। परियोजना द्वारा डस्ट ऐप पोर्टल पर रजिस्ट्रेशन नही किया गया है। निरीक्षण के दौरान निर्माण कार्य से जनित डस्ट उत्सर्जन के नियंत्रण हेतु परियोजना परिसर में एन्टी स्मॉग गन, लो कॉस्ट पी0एम0 सेंसर, पी0टी0जेड0 कैमरा स्थापित नही पाया गया एवं ग्रीन नेट की कवरिंग, जल छिड़काव की व्यवस्था आदि स्थापित नही पायी गयी। निरीक्षण के दौरान वैकल्पिक विद्युत आपूर्ति हेतु परियोजना में 45 के0वी0ए0 क्षमता का एक डी0जी0 सेट स्थापित पाया गया, जिसपर सी0ए0क्यू0एम0 के निर्देश संख्या 76 का अनुपालन नही पाया गया। परियोजना के पूर्व निरीक्षण दिनांक 18.08.2025 में पायी गयी कमियों के निराकरण हेतु इस कार्यालय के पत्रांक 597/सा0–06/2025 दिनांक 19.08.2025 द्वारा परियोजना को नोटिस प्रेषित किया गया, जिसका प्रतिउत्तर अप्राप्त है।

अतः उक्त के दृष्टिगत परियोजना M/s Trinity Ventures/High Street Avenue (Promoter M/s City Plot Bazaar LLP), Khasra No.-172, Village-Jalpura, Greater Noida, Gautam Buddha Nagar के विरूद्ध Non-registration on the web-portal of the concerned SPCB/DPCC हेतु रू0 1,20,000/–, Self-audit reports not uploaded on the web portal and/or video fencing of the project boundary not being carried out हेतु रू0 20,000/–, Ineffective dust mitigation measures (with respect to provision of wind brakers /dust screens /covering of constnrction materials and debris etc.) हेतु रू0 15,000/– प्रतिदिन अनुपालन होने की तिथि तक एवं Non-deployment of prescribed no. of anti-smog guns हेतु रू0 7,500/– प्रतिदिन अनुपालन होने की तिथि तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथा संशोधित की धारा 31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नकः उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

G:\AEE Ranjeet Sir\Court Cases\O.A. No. 329 of 2024 Rajendra Tyagi\Letter Pad.docx

M/s Trinity Ventures/High Street Avenue (Promoter M/s City Plot Bazaar LLP), Khasra No.-172, Village-Jalpura, Greater Noida, Gautam Buddha Nagar की निरीक्षण आख्या।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 28.07.2025 के अनुपालन में उक्त परियोजना का निरीक्षण दिनांक 28.08.2025 को श्री सुदेश भाटी, पार्टनर (मो0–9311446400) की उपस्थिति में किया गया। निरीक्षण के दौरान परियोजना में निर्माण कार्य प्रगति पर पाया गया। आख्या निम्नवत् है–

1. कार्यालय अभिलेखो के अनुसार उक्त परियोजना द्वारा राज्य बोर्ड से स्थापनार्थ सहमति प्राप्त नही की गयी है।
2. निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उक्त परियोजना का प्लाट एरिया लगभग 5,150 वर्ग मी0 है व बिल्टअप एरिया लगभग 9,500 वर्ग मी0 है।
3. परियोजना द्वारा डस्ट ऐप पोर्टल पर रजिस्ट्रेशन नही किया गया है। निरीक्षण के दौरान निर्माण कार्य से जनित डस्ट उत्सर्जन के नियंत्रण हेतु परियोजना परिसर में एन्टी स्मॉग गन, लो कॉस्ट पी0एम0 सेंसर, पी0टी0जेड0 कैमरा स्थापित नही पाया गया एवं ग्रीन नेट की कवरिंग, जल छिड़काव की व्यवस्था आदि स्थापित नही पायी गयी।
4. परियोजना के पूर्व निरीक्षण दिनांक 18.08.2025 में पायी गयी कमियों के निराकरण हेतु इस कार्यालय के पत्रांक 597/सा0–06/2025 दिनांक 19.08.2025 द्वारा परियोजना को नोटिस प्रेषित किया गया, जिसका प्रतिउत्तर अप्राप्त है।
5. निरीक्षण के दौरान वैकल्पिक विद्युत आपूर्ति हेतु परियोजना में 45 के0वी0ए0 क्षमता का एक डी0जी0 सेट स्थापित पाया गया, जिसपर सी0ए0क्यू0एम0 के निर्देश संख्या 76 का अनुपालन नही पाया गया।
6. निरीक्षण के दौरान लिये गये फोटोग्राफ्स निम्नवत् है–

7. उल्लेखनीय है कि सी0ए0क्यू0एम0 के पत्र सं0 18015/01/2022-MERD-Vol-IV/1884-1905, dated 01.01.2025 द्वारा परियोजनाओं में आयोग के आदेश का अनुपालन न पाये जाने पर निम्नानुसार क्षतिपूर्ति अधिरोपित किये जाने हेतु निर्देशित किया गया है–

(III) Construction & Demolition Projects/activities

i. Non-registration on the web-portal of the concerned SPCB / DPCC

Rs. 1,20,000 for projects with total area construction < 20,000 sq. mtr.
Rs. 2,40,000 for projects with total area construction > 20,000 sq. mtr.

ii. Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out

Rs. 20,000 for projects with total area construction < 20,000 sq. mtr.
Rs. 40,000 for projects with total area construction > 20,000 sq. mtr.

iii. Non-deployment of prescribed no. of anti-smog guns

Rs. 7,500 for each anti-smog gun not deployed at the site per day

iv. **Ineffective dust mitigation measures (with respect to provision of wind brakers /dust screens /covering of construction materials and debris etc.)**

Rs. 7,500 for plot area < 500 sq. mtr. per day
Rs. 15,000 for plot area> 500 sq. mtr. & up to 20,000 sq. mtr. per day
Rs. 30,000 for plot area >20,000 sq. mtr. per day

पर्यावरणीय क्षतिपूर्ति की गणनाः–

8. उपरोक्तानुसार सी0ए0क्यू0एम0 के पत्र सं0 18015/01/2022-MERD-Vol-IV/1884-1905, dated 01.01.2025 द्वारा पारित आदेश का अनुपालन न पाये जाने पर उद्योग के विरूद्ध पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् हैः–

Environmental Compensation	**Non-registration on the web-portal of the concerned SPCB / DPCC** Rs. 1,20,000 for projects with total area construction < 20,000 sq. mtr	**Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out** Rs. 20,000 for projects with total area construction < 20,000 sq. mtr	**Ineffective dust mitigation measures (with respect to provision of wind brakers /dust screens /covering of constnrction materials and debris etc.)** Rs. 15,000 for plot area> 500 sq. mtr. & up to 20,000 sq. mtr. per day	**Non-deployment of prescribed no. of anti-smog guns** Rs. 7,500 for each anti-smog gun not deployed at the site per day
	Rs. 1,20,000/	Rs. 20,000/-	Rs. 15,000/- Per Day	Rs. 7,500/- Per Day

उक्त के दृष्टिगत परियोजना M/s Trinity Ventures/High Street Avenue (Promoter M/s City Plot Bazaar LLP), Khasra No.-172, Village-Jalpura, Greater Noida, Gautam Buddha Nagar के विरूद्ध Non-registration on the web-portal of the concerned SPCB/DPCC हेतु रू0 1,20,000/–, Self-audit reports not uploaded on the web portal and/or video fencing of the project boundary not being carried out हेतु रू0 20,000/–, Ineffective dust mitigation measures (with respect to provision of wind brakers /dust screens /covering of constnrction materials and debris etc.) हेतु रू0 15,000/– प्रतिदिन अनुपालन होने की तिथि तक एवं Non-deployment of prescribed no. of anti-smog guns हेतु रू0 7,500/– प्रतिदिन अनुपालन होने की तिथि तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथा संशोधित की धारा 31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

28/08/25
(राजेन्द्र कुमार)
अवर अभियंता

28/8/25
(रणजीत सिंह)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

कार्यालय जिलाधिकारी, गौतमबुद्धनगर

पत्रांक 613 / NGT-76/25

दिनांक : 23/8/25

प्रेषक

जिलाधिकारी,
गौतमबुद्धनगर।

सेवा में,

मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
ग्रेटर नोएडा।

विषयः माо राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओоएо संо 329/2024 राजेन्द्र त्यागी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 28.07.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक सम्बन्धी मा0 अधिकरण द्वारा पारित आदेश दिनांक 28.07.2025 का सन्दर्भ ग्रहण करना चाहें, जिसमें मा0 अधिकरण द्वारा पारित आदेश के अंश निम्नवत् है–

"......1. In this original application (OA), applicant alleges that large-scale illegal residential and commercial construction is in progress in NOIDA and Greater NOIDA violating the environmental norms.

2. Learned Counsel for the applicant submits that these constructions do not have requisite environmental clearances, illegal borewells have been dug up and no sewerage system has been laid........."

उक्त आदेश में जिला प्रशासन से अपेक्षा की गयी है कि– "8. Learned Counsel appearing for respondent no.6- District Magistrate, Gautam Budh Nagar also seeks three weeks' time to place on record the details of the action taken by respondent no.6 to ensure action against such illegal constructions."

उ0प्र0 शासन, विधायी अनुभाग–1, लखनऊ की अधिसूचना संख्या 2164/79–वि–1–20–2(क)/24/2020 दिनांक 28.12.2020 के साथ संलग्न उ0प्र0 राजस्व संहिता (संशोधन) अध्यादेश, 2020 (उ0प्र0 अध्यादेश संख्या– 22 सन् 2020) में स्पष्ट उल्लेख है कि उ0प्र0 राजस्व संहिता, 2006 (उ0प्र0 अधिनियम संख्या 8 सन् 2012) जिसे आगे मूल अधिनियम कहा गया है, की धारा 59 की उपधारा (6) के पश्चात निम्नलिखित स्पष्टीकरण बढा दिया जायेगा, अर्थातः–

इस धारा के प्रयोजनार्थ शब्द **"स्थानीय प्राधिकरण में क्षेत्र पंचायत, जिला पंचायत, टाउन एरिया, नोटिफाइड एरिया, छावनी क्षेत्र, नगर पंचायत, नगर पालिका, नगर महापालिका, नगर निगम, नोएडा विकास प्राधिकरण, ग्रेटर नोएडा विकास प्राधिकरण एवं यमुना एक्सप्रेसवे विकास प्राधिकरण अथवा भारत का संविधान के अनुच्छेद 243–थ के अन्तर्गत उत्तर प्रदेश औद्योगिक क्षेत्र विकास अधिनियम, 1976 के अधीन औद्योगिक विकास क्षेत्रान्तर्गत घोषित कोई औद्योगिक नगरी सम्मिलित होंगे।"**

उक्त संशोधन के कम में उ0प्र0 शासन के राजस्व अनुभाग द्वारा शासनादेश संख्या 1577/एक–1–2020–रा–1 दिनांक 30.12.2020 तथा औद्योगिक विकास अनुभाग–3 द्वारा शासनादेश संख्या 01/77–3–21–48(एम) 20 दिनांक 11.01.2021 निर्गत किया गया है।

उक्त अधिसूचना दिनांक 28.12.2020 में दिये गये प्राविधानो तथा उपबन्धों के अनुसार जनपद गौतमबुद्धनगर की सीमा के अन्तर्गत अधिसूचित क्षेत्र में अधीक्षण, संरक्षण, प्रबन्धन और नियंत्रण नोएडा, ग्रेटर नोएडा तथा यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरणों द्वारा किया जायेगा।

क्रमशः 2 पर

प्रश्नगत गाँव व स्थल प्राधिकरण के अधिसूचित क्षेत्र के अन्तर्गत आच्छादित है। उक्त क्षेत्र अवैध निर्माण पर रोक, जल, सीवरेज सिस्टम आदि व्यवस्थायें स्थापित किया जाना प्राधिकरण स्तर से अपेक्षित है।

मा0 अधिकरण द्वारा पारित आदेश के अनुपालन हेतु अद्योहस्ताक्षरी द्वारा सन्दर्भ संख्या 546/एन0जी0टी0–76/2025 दिनांक 11.08.2025 के माध्यम से संयुक्त समिति का गठन किया गया (छायाप्रति संलग्न)। संयुक्त समिति द्वारा अवगत कराया गया है कि निरीक्षण दिनांक 18.08.2025 में प्रश्नगत 02 स्थलों मै0 समतल कलर पिक्चर्स ट्यूब्स/गाजियाबाद डेवलपर्स/भगवती डेवलपर्स (द्वारिका सिटी) एवं मै0 सहारा इन्क्लेव, छपरौला, जी0टी0 रोड, गौतमबुद्धनगर पर कतिपय प्लाटो पर निर्माण कार्य पूर्ण पाये गये एवं कतिपय प्लाटो पर निर्माण कार्य प्रगति पर पाये गये है। प्रश्नगत स्थलो पर विभिन्न क्षेत्रफल की प्लाटिंग की गयी है।

अग्रेतर अवगत कराना है कि मा0 अधिकरण द्वारा पारित आदेश दिनांक 28.07.2025 में वर्णित है कि

"……10. During the course of hearing, reference has also been made to the photographs enclosed on page no.1194 and 1195 with geo-coordinates and dates to show the extent of such illegal construction without EC/CTE/CTO………."

उक्त के क्रम में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया है कि परियोजनाओं का बिल्टअप एरिया 20,000 वर्ग मी0 से अधिक होने की दशा में पर्यावरणीय स्वीकृती (EC) की आवश्यकता होती है तथा परियोजनाओं का built-up area 5000 sq. mtr. से अधिक होने पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ/संचालनार्थ सहमति (CTE/CTO) प्राप्त किया जाना प्राविधानित है। संयुक्त समिति के निरीक्षण में Individual Plot का बिल्टअप एरिया 5000 वर्ग मी0 से अधिक होने सम्बन्धी आंकलन किया जाना सम्भव नही हो सका, जिसपर प्रदूषण नियंत्रण बोर्ड से अग्रिम कार्यवाही ग्रेटर नोएडा प्राधिकरण से बिल्टअप एरिया की सूचना प्राप्त होने के उपरान्त ही सम्भव हो सकेगी। अतः आपसे अनुरोध है कि उक्त क्षेत्र में अवैध रूप से निर्मित/निर्माणाधीन प्लाट्स के बिल्टअप एरिया के सम्बन्ध में सूचना प्रदूषण नियंत्रण बोर्ड को आवश्यक कार्यवाही करने के लिये सूचना उपलब्ध कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

अतः उपरोक्त के दृष्टिगत आपसे अनुरोध है कि मा0 अधिकरण द्वारा पारित आदेश के अनुपालन हेतु Original Application and Additional Affidavit में उल्लिखित ग्रामो/स्थलो में अवैध रूप से किये जा रहे निर्माण (भवन/विला/दुकान आदि) के विरूद्ध प्राधिकरण द्वारा आवश्यक कार्यवाही एवं सीवेज इत्यादि के सम्बन्ध में आवश्यक कार्यवाही किये जाने एवं कृत कार्यवाही से अद्योहस्ताक्षरी को अवगत कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। उक्त ओ0ए0 में अगली नियत तिथि दिनांक 08.10.2025 है।

(मेधा रूपम)
जिलाधिकारी
गौतमबुद्धनगर।

प्रतिलिपि: निम्नलिखित को आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी (वि0/रा0), गौतमबुद्धनगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा एवं अधिशाषी अभियन्ता, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस निर्देश के साथ प्रेषित कि ग्रेटर नोएडा प्राधिकरण से समन्वय स्थापित कर आवश्यक कार्यवाही किया जाना सुनिश्चित करें।

जिलाधिकारी
गौतमबुद्धनगर।

UPPCB

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए–1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा–2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई–मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-2321024

सन्दर्भ संख्या : 709/NGT-76/2025

दिनांक : 10/09/25

<u>महत्वपूर्ण/मा0 एन0जी0टी0 प्रकरण</u>

सेवा में,

अपर मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
ग्रेटर नोएडा।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 329/2024 राजेन्द्र त्यागी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 28.07.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक कार्यालय जिलाधिकारी, गौतमबुद्धनगर के पत्रांक 613/एन0जी0टी0–76/25 दिनांक 23.08.2025 का सन्दर्भ ग्रहण करनें का कष्ट करें, प्रति संलग्न। तत्क्रम में अवगत कराना है कि मा0 अधिकरण द्वारा पारित आदेश दिनांक 28.07.2025 के अनुपालन में उक्त ओ0ए0 में आच्छादित ग्रामो व उल्लिखित स्थलो पर अनुमति प्राप्त किये बिना किये गये निर्माण कार्य पर रोकथाम एवं कृत कार्यवाही की आख्या इस कार्यालय को प्राप्त नही है। अग्रेतर अवगत कराना है कि परियोजनाओं का बिल्टअप एरिया 20,000 वर्ग मी0 से अधिक होने की दशा में पर्यावरणीय स्वीकृत की आवश्यकता होती है तथा परियोजनाओं का built-up area 5000 sq. mtr. से अधिक होने पर राज्य बोर्ड से स्थापनार्थ/संचालनार्थ सहमति (CTE/CTO) प्राप्त किया जाना प्राविधानित है। संयुक्त समिति के निरीक्षण में Individual Plot का बिल्टअप एरिया 5000 वर्ग मी0 से अधिक होने सम्बन्धी आंकलन किया जाना सम्भव नही हो सका, जिसपर राज्य बोर्ड से अग्रिम कार्यवाही नही हो पा रही है।

अतः आपसे अनुरोध है कि उक्त क्षेत्र में अवैध रूप से निर्मित/निर्माणाधीन प्लाट्स के बिल्टअप एरिया के सम्बन्ध में सूचना प्रदूषण नियंत्रण बोर्ड को आवश्यक कार्यवाही करने के लिये सूचना उपलब्ध कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें एवं जिलाधिकारी महोदय के कार्यलय पत्र दिनांक 23.08.2025 के सम्बन्ध में भी कृत कार्यवाही की सूचना इस कार्यालय को प्रेषित किये जाने हेतु सम्बन्धित को निर्देशित करनें का कष्ट करें। **उक्त ओ0ए0 में अगली नियत तिथि दिनांक 08.10.2025 है।**

संलग्नकः यथोपरि।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को सूचनार्थ सादर प्रेषित।
1. जिलाधिकारी महोदया, गौतमबुद्धनगर।
2. मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी